

"That leave be granted to introduce a Bill to authorise payment any appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1989-90."

The motion was adopted

SHRI B.K. GADHVI: I introduce the Bill.

MR. DEPUTY-SPEAKER: The Minister may now move that the Bill be taken into consideration.

SHRI B.K. GADHVI: I beg to move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1989-90, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bills to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1989-90 be taken into consideration."

The motion was adopted

MR. DEPUTY-SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 and Schedule stand part of the Bill."

The motion was adopted

Clauses 2 and 3 and the Schedule were added to the Bill

MR. DEPUTY SPEAKER: The question is:

"That Clause 1, the Enacting formula and the long Title stand part of the Bill."

The motion was adopted

Clause 1, the Enacting Formula and the Long Title were added to the Bill

SHRI B.K. GADHVI: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bills be passed."

The motion was adopted

18.20 hrs.

SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA BILL

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): I beg to move:

"That the Bill to establish the Small Industries Development Bank of India as the principal financial institution for the promotion, financing and development of industry in the small scale sector and to co-ordinate the functions of the institutions engaged in the promotion, financing or developing industry in the small scale sector and for matters connected therewith or incidental thereto, be taken into consideration."

MR. DEPUTY SPEAKER: The Minister may make his speech tomorrow.